

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


**TP No.109/397-398/NCLT/AHM/2016
In CP 77 of 2015**

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.07.2018**

Name of the Company: Pinakin Kharwar
V/s.
Rudraksh Synthetics Pvt. Ltd.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	DHIREN R DAVE	PCS	Respo.	
2.				

ORDER

None present for the Original Petitioner. PCS Mr. Dhiren Dave is present for the Respondent.

Learned lawyer appearing on behalf of the Petitioner, submitted that he is going to file Contempt application against the order passed by Hon'ble CLB. The copy of the said contempt application has been served upon the respondent.

The respondent has liberty to file its reply within two weeks after listing the said application on the Board.

Further, the learned PCS submitted that he has preferred SLP before the Hon'ble Supreme Court of India against the impugned order dated 28.05.2018 which is going to be listed by the end of the July, hence, the instant matter be adjourned.

On perusal of the record, it is found that there is no stay order passed by Hon'ble Supreme Court of India this court. In absence of any order, this court may have constrained to proceed with the matter as directed by the Hon'ble National Company Law Appellate Tribunal vide its order dated 28.05.2018 i.e. for the appointment of independent auditor and CA as well as independent administrator.

List the matter on 02.08.2018.



**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 5th day of July, 2018.